

भारति उद्योग लिमिटेड के शेयरधारियों के लिए पूजा निवेश

798. श्री सरथ प्रकाश मालवीय : क्या उद्योग और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :-

(क) भारत कारों का निर्माण करने वाले भारत उद्योग लिमिटेड के शेयरधारियों की कुल संख्या और नाम क्या-क्या हैं; और

(ख) कम्पनी के प्रत्येक शेयरधारियों द्वारा पृथक्-पृथक् रूप में कितना पूजा निवेश किया गया है।

उद्योग और कम्पनी कार्य संचालय में राज्य मंत्री (श्री आरिफ मोहम्मद खान) :
(क) और (ख) ?

	शेयरों की संख्या
(1) भारत के राष्ट्रपति	22,68,000
(2) मुजुकी मोटर कम्पनी लिमिटेड	5,65,000
(3) संयुक्त सचिव, भारी उद्योग विभाग	एक शेयर
(4) निदेशक, भारी उद्योग विभाग	एक शेयर
(5) निदेशक, भारी उद्योग विभाग	एक शेयर

प्रत्येक शेयर 100 रुपये का है।

Putting Gandhi Nagar under Ahmedabad Telephones District

799. SHRI RAOOF VALIULLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Chief Minister of Gujarat has pleaded for

Gandhi Nagar being put under Ahmeda. bad Telephones District;

(b) whether it is also a fact that telephones services in Gandhi Nagar have deteriorated due to the manufacturing of MAX-H exchanges;

(c) if so, by when a decision is likely to be taken to include Ghandi Nagar in Ahmedabad Telephones District; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) No, Sir. Telephone Services in Gandhinagar are functioning within satisfactory limits.

(c) This case was examined but it has not been found technically feasible to combine Gandhi Nagar & Ahmedabad" telephone, systems.

(d) A'nmedabad & Daskoj Tehsil from one Unit Fee Zone with unit-fee zonal centre at Ahmedabad. Gandhi Nagar and Dehgam Tehsils form a separate Unit Fee Zone with unit-Fee Zonal Centre at Gandhi Nagar. The distance between the two farthest exchanges of the two units fee zone is more than 50 kms.

Proposals for making election procedure fool-proof

800. SHRIM. S. GURUPADASWAMY; Wih the Minister of LAW AND JUSTICE be pleased to stafe:

a) whether Government have received any proposal from the Election Commission of India for making the election procedure fool-proof;

(b) if so, what are the details thereof;

(c) whether Government have accepted the proposals; and

(d) if not, what are the reasons therefor?